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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CP NO.195/2005  
OA NO.203/2003

New Delhi this the 13th July, 2005

**HON'BLE SHRI M.P.SINGH, VICE-CHAIRMAN (A)**  
**HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)**

Shri R.K.Bhatia,  
S/o Sh.M.N.Bhatia,  
R/o B-398, New Friends Colony,  
New Delhi. ...Applicant.  
(By Advocate: Shri T.D.Yadav for Shri Jog Singh)

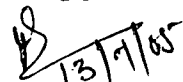
Versus

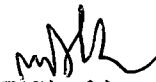
Shri P.K.Hota,  
Secretary, Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi. ...Respondent  
(By Advocate: Shri Yashpal)

ORDER (ORAL)

By Shri M.P.Singh, Vice-Chairman(A)

In this case, learned counsel for respondents submits that the directions given by the Tribunal on 25.3.2004 in OA 203/2004 have been fully complied with and the full medical claim has been paid to the applicant. Thus, CP NO.195/2004 has become infructuous. Learned counsel for the applicant does not dispute this fact. In view of this, CP NO.195/2004 being infructuous is accordingly dismissed. Notice is discharged.

  
(Meera Chhibber)  
Member (J)

  
(M.P.Singh)  
Vice-Chairman (A)

/kdr/